

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 70 of 2013 &
I.A. No. 112 of 2013

Dated : 22nd March, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Wardha Power Company Ltd.

... Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors.**

....Respondent(s)

Counsel for the Appellant (s) :

Mr. M.G. Ramachandran

Mr. Anand K. Ganesan

Counsel for the Respondent (s):

Mr. Amit Kapur

Mr. Vishal Anand for R.4

Mr. Buddy A. Ranganadhan

Ms. Richa Bharadwaja for R.1

ORDER

Admit. Issue notice. Mr. Buddy Ranganadhan takes notice on behalf of Respondent No.1; Mr. Amit Kapur takes notice on behalf of Respondent No.4; Ms. Ramni Taneja takes notice on behalf of Respondent No.2 and Mr. Arunav Patnaik takes notice on behalf of Respondent No.3 and they seek some time to file the reply.

Notice be issued to the other Respondents returnable on 29.04.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

The learned counsel for the Respondents are directed to file their respective replies on or before 20.04.2013 after serving copy on the other side. Thereafter, the learned counsel for the Appellant is directed to file the Rejoinder, if any, on or before 26.04.2013 after serving copy on the other side.

Post the matter for final hearing on **29.04.2013**.

I.A. No. 112 of 2013

(Appl. for stay)

Though we are not inclined to grant stay of the operation of the impugned Order, we make it clear that during the pendency of the Appeal, any action taken by any of the parties will be at the risk of those parties and the same shall be subject to the outcome of this Appeal.

With these observations, the I.A. is disposed of.

(V.J. Talwar)
Technical Member
ts/rkt

(Justice M. Karpaga Vinayagam)
Chairperson